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EMPLOYMENT EXCHANGES

*101. **Shri Keshavaiengar:** (a) Will the Minister of **Home Affairs** be pleased to state whether any memorandum of priority has been issued for filling up of the vacancies notified to the Employment Exchanges?

(b) Will Government lay a copy of the same on the Table of the House?

(c) Is the memorandum being strictly complied with and followed in all Exchanges all over the country?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) A copy of the instructions issued from time to time is placed on the Table of the House. [See Appendix I, annexure No. 22.]

(c) The instructions contained in the Office Memoranda referred to above are followed by the Employment Exchanges while submitting panels of names to the various Ministries or Departments who notify vacancies to them.

Shri Keshavaiengar: What steps is the Government taking, or is proposing to take, in cases where these priorities are not complied with?

Shri Datar: Then the ordinary rules are followed.

Shri B. S. Murthy: May I know whether the Shiva Rao Committee has given any report about these Employment Exchanges?

Shri Datar: The Shiva Rao Committee has not yet submitted its report to the Labour Ministry who have appointed it.

Shri Dabhi: How is the priority fixed?

Shri Datar: The priorities have been mentioned in the various memoranda. May I read them? It is a very long list.

Shri Dabhi: I wanted to know on what basis.

Mr. Speaker: Next question.

EXPORT DUTY IN HYDERABAD

*102. **Shri Krishnacharya Joshi:** Will the Minister of **States** be pleased to refer to Starred Question No. 776 asked on the 9th December, 1953 and state:

(a) whether Government have agreed to extend the period of duty on exports asked for by the Government of Hyderabad; and

(b) if so, for how many years?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) For one year, up to the end of 1954-55.

Shri Krishnacharya Joshi: What was total income of the State in the year 1952-53?

Dr. Katju: From customs?

Shri Krishnacharya Joshi: Yes.

Dr. Katju: I am not in possession of the exact figures. It is somewhere about Rs. 3 or 4 crores, both from imports and exports.

Shri Krishnacharya Joshi: Under the Constitution, Hyderabad as a Part B State can collect such duty for six years more. May I know whether the Government propose to extend it for six years more?

Dr. Katju: The agreement with Hyderabad was entered into for four years. The agreement with the other States was for five years. Now it has been decided that the agreement should be for five years with all the States, and the question will be considered later.

Shri Heda: Are there any commodities fixed on which the Hyderabad Government can levy export duty, and if so, what are those commodities?

Dr. Katju: I should like to have notice.